

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

BENCH-II

125  
C.P No.262/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7<sup>TH</sup> SEPTEMBER, 2018, 10:30 A.M**

Name of the Company		Atsushi Kogahara & Ors -Vs- Khouse Food India Pvt Ltd & Ors	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS Deepak Kumar Khaitan, F.C.S. R 1  
Practising Company Secretary

*De Khaitan*  
07/09/18

2. CS Rakhi Dasgupta, ACS  
Practising company secretary R 3

*Dasgupta*  
07/09/18

1. CS ROHIT KESHRI, PCS petitioners

*Rohit Keshri*  
7/9/18

**ORDER**

Ld. Pr.CS appears for the petitioner. Ld. Pr.CS for respondent no.1 appears. He stated that he received all documents. He seeks time to file reply within two weeks by serving copy of the same to the petitioner. The petitioner to file rejoinder within two weeks. None appears for respondent no.2. Ld. Pr.CS appears for respondent no.3.

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She submitted that some pages in the copy of the petition which has been served are missing. So, copies be served on the Counsel of respondents 3 to 5. Affidavit-in-reply to be filed within two weeks by serving copy of the same to the petitioner and the petitioner to file rejoinder within seven days. Matter to come up for further hearing on 30.10.2018.

List the matter on 30.10.2018.



Sd

(M. B. Gosavi)  
Member(J)